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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/636/(IB)/2017
NAME OF THE PETITIONER(S) : PHOENIX ARC PVT LTD
NAME OF THE RESPONDENT(S) : NEW CHENNAI TOWNSHIP PVT LTD
UNDER SECTION : 7 RULE 4

S.No.	Name (in Capital)	Represented by	Signature
1.	V. NO. KARTHIK.	financial Creditor	V. No. Karthik
2.	V. J. ARUL RAJ N. P. Vijayaraghu R. Pradeep	Counsel for Resp. Counsel for Resp	V. J. Arul Raj N. P. Vijayaraghu R. Pradeep

ORDER

Counsels representing both the parties are present. Counsel for respondent/corporate debtor filed an affidavit furnishing the particulars of the home buyers and other stakeholders. It is further submitted that they have arrived at an understanding in relation to the payments of the claim and they are intending to pay an initial amount as part of the settlement. In this regard they have sent an email communication to the petitioner. Counsel for the petitioner also stated the same and had no objection to grant time. In view of the submissions made by the petitioner/corporate debtor, time is enlarged at request. Put up on 12.01.2018.

-sd-
S Vijayaraghavan
Member (Technical)

-sd-
K Anantha Padmanabha Swamy
Member (Judicial)